

(b) Percentage of increase in various cadres is as under:

	1988	1989	1990
1	2	3	4
Class I	10.27%	11.62%	15.17%
Class II	17.23%	13.30%	11.42%
Class III	9.28% (-)	3.05%	12.63%
Class IV	2.70% (-)	7.76%	24.41%

(c) Yes, Sir.

Opening of Bank Branches in Uttar Pradesh

8387. SHRI RAJVEER SINGH:
SHRI SARJU PRASAD SA-
ROJ:
DR. BENGALI SINGH:
SHRI KALPNATH SONKAR:

Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks opened in Uttar Pradesh during the last three years; and

(b) the number of breaches of the public sector banks proposed to be opened in each district of the State during 1990 and the locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Public Sector Banks opened 582 branches in Uttar Pradesh during the last three years (from 1.1.1987 to 31.12.1989). The previous Branch Licensing Policy (1985-90) came to an end on 31.3.1990. The new Branch Licensing Policy has not been finalised so far. It is, there-

fore, not possible at this stage to indicate the number or location of branches of Public Sector Banks that will be opened in each district of Uttar Pradesh during 1990. Out of the licences granted under the previous policy, 241 licences are still pending with Public Sector Banks for opening of branches in Uttar Pradesh. With a view to ensuring that Bank offices are opened at the allotted centre, the Reserve Bank of India has extended the validity period of these licences upto 30.9.1990.

Cases Pending in Supreme Court

8388. SHRI RAJVEER SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending for more than five years in the Supreme Court; and

(b) the details of the steps being taken by Government for their quick disposal?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As on 31.12.1989, 23921 (Regular Hearing Matters only) cases were pending for more than five years in the Supreme Court.

(b) Various steps have been taken to reduce pendency of cases in Courts, such as, grouping of matters regarding common question of law and constitution of special benches.

[English]

Distribution of Films to Film Societies

8389. SHRI M. RAMANNA RAI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the average number of films given per year by the National Film Archives to film societies for distribution;

(b) whether film society movement is facing hardships in finding good films for screening;

(c) if so, whether Government propose to increase the number of film for distribution to film societies; and

(d) whether there is any plan to give film to film societies on concessional rate by the National Film Development Corporation (NFDC)?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The average number of films given per year by the National Film Archives of India to film societies for distribution is 117.

(b) Yes, Sir.

(c) and (d). Apart from distribution of films to film societies by the National Film Archives of India, National Films Development Corporation, a Public Sector Undertaking in the Ministry of Information and Broadcasting is also helping film societies in the screening of good films at subsidised rates.

Besides, the Corporation has also established National Film Circle in Bombay for screening of good films in collaboration with National Film Archives. Nominal Annual Membership fee of Rs. 100/- to 400/- is charged and so far more than 300 films have been screened under this scheme.

Deposit Insurance and Credit Guarantee Corporation

8390. SHRI J. CHOKKA RAO: Will the Minister of FINANCE be pleased to state:

(a) the objects of the Deposit Insurance and Credit Guarantee Corporation of India;

(b) the amount of fee collected by the Corporation during the last three years, year-wise and State-wise; and

(c) the number of claims settled by the Corporation during the above period and the amount involved therein, year-wise and State-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The objectives of Deposit Insurance and Credit Guarantee Corporation (DICGC) are:

- i) to transact the business of insuring deposits with banks, and
- ii) to transact the business of guaranteeing and indemnifying loans and advances granted by banking companies, cooperative banks and other financial institutions. The Credit Guarantee Schemes (CGC) introduced by the Corporation from time to time have their objectives to induce banks and other financial institutions to lend to Small Scale Industries and small borrowers particularly to those belonging to Weaker and hitherto neglected